



IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 819 /2022
(Arising out of SLP(CRL.) No. 3540/2022)

GOPAL VERMA .. APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH .. RESPONDENT(S)

O R D E R

Learned counsel mentions the matter as despite the orders of this Court dated 17.05.2022, the trial Court is refusing to release the appellant on bail on the pretext that while the order mentions the charges under Sections 304B and 498A, IPC it does not mention Sections 3/4 of the Dowry Prohibition Act.

We have no hesitation in adding those provisions to the order but don't appreciate the conduct of the judicial officer whereby despite the orders of this Court, the appellant was not released. We may only add, from December 2021, only one witness has been examined by the trial Court and that should have been the matter of concern by the trial Court rather than what is sought to be raised.



We permit the addition as prayed for and direct that both the orders be placed before the Chief Justice of the Allahabad High Court.

.....J.
[SANJAY KISHAN KAUL]

.....J.
[M.M. SUNDRESH]

NEW DELHI,
MAY 19, 2022.



OUT TODAY

ITEM NO.804

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 819/2022

GOPAL VERMA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 19-05-2022 This appeal was called on for mentioning today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Sunil Fernandes, Adv.
Mentioned By Ms. Astha Sharma, AOR

For Respondent(s) Mr. Vishwa Pal Singh, AOR
 Mr. Gautam Awasthi, AOR

UPON hearing the counsel the Court made the following
O R D E R

The addition of Sections 3/4 of the Dowry
Prohibition Act is permitted and it is directed
that both the orders be placed before the Chief
Justice of the Allahabad High Court.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)

[Signed order is placed on the file]